



DIVISION BENCH

ITEM NO.112

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No.544/2023 IN CP (IB) No.357/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 6th December, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ELAN PROFESSIONAL APPLIANCES PVT LTD V/S HIMALAYAN EQUIPMENT MANUFACTURING CO. PVT LTD
UNDER SECTION	9 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Babita Jain, Adv.

: For the Petitioner in main CP

Sh. Abhishek Garg alongwith

: For Applicant/IRP in IANo.544/2023

Sh. Yash Gaiha & Sh. Ranesh Mankotia, Advs.

ORDER

IA No.544/2023 IN CP (IB) No.357/ALD/2019

- 1.** This application has been filed by the IRP U/s 12A of the Code seeking to withdraw the main petition.
- 2.** Ld. Counsel, Sh. Abhishek Garg representing the IRP states that the entire CIRP cost including the fees stands paid and therefore there is no impediment in allowing the present application. Form FA has also been attached, which is placed as Annexure-2 at page 13 of the present application.
- 3.** In view of the above stated position as well as averments made in the application, the present IA No.544/2023 is allowed and stands disposed off. The main petition bearing CP (IB) No.357/ALD/2019 is dismissed as withdrawn, and accordingly the IRP stands discharged.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

6th December, 2023

*Kavya Prakash Srivastava
(Stenographer)*